

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

**LOK SABHA**  
**STARRED QUESTION NO. 323**  
TO BE ANSWERED ON 21<sup>ST</sup> DECEMBER, 2021

**DATA ON TENANT FARMERS AND SHARECROPPERS**

\*323. SHRI DUSHYANT SINGH:

Will the Minister of Agriculture and Farmers Welfare कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has any data on number of tenant farmers and sharecroppers in the country;
- (b) if so, the details thereof, State/UT-wise and if not, whether the Government has any plans to maintain the data of tenant farmers and sharecroppers in coming years;
- (c) whether the Centre and various State Governments are recognizing tenant farmers and sharecroppers for availing any of the Government agricultural schemes, if so, the details of the schemes along with the list of the States which are recognizing the tenant farmers and sharecroppers and if not, the reasons therefor;
- (d) whether the Government has any intention to include the tenant farmers and sharecroppers as farmers in database of 'AgriStack'; and
- (e) if so, the details of the steps taken to include them and if not, the reasons for not including them in the database of 'AgriStack'?

**ANSWER**

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 323 DUE FOR ANSWER ON 21<sup>ST</sup> DECEMBER, 2021**

(a) & (b): As per the latest survey on Situation Assessment of Agricultural Households and Land and Livestock Holdings of Households in Rural India conducted in 2019 by National Statistical Office (NSO), tenant holdings constituted (with both wholly and partly leased-in area) about 17.3% of the total holdings in the country during 2018-19. State-wise percentage of tenant holdings is given in Annex-I.

(c): Agriculture being a State subject, the State Governments undertake implementation of agricultural schemes/programmes for the development of the sector and the Government of India also supplements these efforts through implementation of various central sector/centrally sponsored schemes/programmes. Among these, the schemes which specifically cover tenant farmers and sharecroppers are the Pradhan Mantri Fasal Bima Yojana (PMFBY) & Restructured Weather Based Crop Insurance Scheme (RWBCIS) and Kisan Credit Card (KCC) scheme.

In PMFBY, farmers are required to submit necessary documentary evidence of land records prevailing in the State (Records of Right (RoR), Land Possession Certificate (LPC) etc.) and/or applicable contract/ agreement details/ other documents notified/ permitted by concerned State Government in case of sharecroppers/tenant farmers and the same should be defined by the respective States in the notification itself. In KCC scheme, adequate and timely credit support through the banking system is provided to farmers, including Self Help Groups (SHGs) or Joint Liability Groups (JLGs) of farmers for their agricultural activities and other needs. Farmers can avail of loan upto Rs. 1.60 lakh without any collateral. Landless and tenant farmers/artisans can also avail collateral-free institutional credit by forming Self Help Groups (SHGs) or Joint Liability Groups (JLGs), which is a medium for financing landless farmers, tenant farmers, sharecroppers and oral lessees.

Beneficiaries of such schemes are decided/selected by respective State Governments.

The details of these schemes and the States/UTs implementing them are given in Annex-II.

(d) & (e): In the first phase of building the database of AgriStack, the Department is taking the publicly available data of only landowning farmers as existing in various data silos in Government.

Annexure referred to in reply to part(a) &(b) of Lok Sabha Starred Question No.323 due for answer on 21.12.2021

State /UTs wise percentage of tenant holdings during agricultural year July 2018 - June 2019		
Sl. No	State/Group of NE States/Group of UTs	Percentage of Tenant holdings
1	Andhra Pradesh	42.4
2	Arunachal Pradesh	4.3
3	Assam	16.4
4	Bihar	28.2
5	Chhattisgarh	11.4
6	Gujarat	4.1
7	Haryana	21.3
8	Himachal Pradesh	9.6
9	Jammu & Kashmir	1.5
10	Jharkhand	13.3
11	Karnataka	4.3
12	Kerala	14.7
13	Madhya Pradesh	10.9
14	Maharashtra	5.6
15	Manipur	6.4
16	Meghalaya	3.6
17	Mizoram	0
18	Nagaland	1.7
19	Odisha	39.0
20	Punjab	21.1
21	Rajasthan	7.9
22	Sikkim	5.4
23	Tamil Nadu	9.3
24	Telangana	17.5
25	Tripura	28.5
26	Uttarakhand	7.3
27	Uttar Pradesh	17.9
28	West Bengal	29.5
29	Group of N E States	9.1
30	Group of UTs	19.1
<b>All India</b>		<b>17.3</b>

Source: Situation Assessment of Agricultural Households and Land and Livestock Holdings of Households in Rural India, 2019.

**Annexure referred to in reply to part (c) of Lok Sabha Starred Question No.323 due for answer on 21/12/2021.**

**1. Pradhan Mantri Fasal Bima Yojana (PMFBY) & Restructured Weather Based Crop Insurance Scheme (RWBCIS)**

The Pradhan Mantri Fasal Bima Yojana (PMFBY) & Restructured Weather Based Crop Insurance Scheme (RWBCIS) envisages indemnification of crop losses due to adverse climatic/weather conditions against the predefined guaranteed yield and weather triggers. The scheme provides extensive coverage of notified crops from pre-sowing to post harvest stage. Under the Scheme, all farmers including tenant farmers and sharecroppers growing the notified crops in the notified areas are eligible for coverage provided they have insurable interest.

For availing the scheme, farmers are required to submit necessary documentary evidence of land records prevailing in the State (Records of Right (RoR), Land Possession Certificate (LPC) etc.) and/or applicable contract/ agreement details/ other documents notified/ permitted by concerned State Government in case of sharecroppers/tenant farmers and the same should be defined by the respective States in the notification itself. PMFBY is voluntary for States/UTs as well as for farmers.

**2. Kisan Credit Card(KCC)**

Through the Kisan Credit Card (KCC) scheme, the Government is providing short term agri credit upto Rs. 3 lakh at subsidized rate of interest (4% per annum on timely repayment of loan) to all farmers including tenant farmers and sharecroppers. Such farmers are also entitled for coverage under crop insurance Schemes with benefit of subsidy in premium. States have to prescribe the modalities for enabling such farmers to avail credit and crop insurance. Further, farmers can avail of loan upto Rs. 1.60 lakh without any collateral. Landless and tenant farmers/artisans can also avail collateral-free institutional credit by forming Self Help Groups (SHGs) or Joint Liability Groups (JLGs), which is a medium for financing landless farmers, tenant farmers, sharecroppers and oral lessees.

List of States implementing the above schemes is given below:

<b>State-wise implementation of PMFBY &amp; RWBCIS and KCC</b>			
<b>Sl.No.</b>	<b>State/ UT</b>	<b>PMFBY and RWBCIS combined</b>	<b>KCC</b>
1	A & N Islands	✓	✓
2	Andhra Pradesh	✓	✓
3	Arunachal Pradesh	-	✓
4	Assam	✓	✓
5	Bihar	✓	✓
6	Chandigarh	-	✓
7	Chhattisgarh	✓	✓
8	D & N Haveli	-	✓
9	Daman & Diu	-	✓
10	Delhi	-	✓
11	Goa	✓	✓
12	Gujarat	✓	✓
13	Haryana	✓	✓
14	Himachal Pradesh	✓	✓
15	Jammu & Kashmir	✓	✓
16	Jharkhand	✓	✓
17	Karnataka	✓	✓
18	Kerala	✓	✓
19	Lakshadweep	-	✓
20	Madhya Pradesh	✓	✓
21	Maharashtra	✓	✓
22	Manipur	✓	✓
23	Meghalaya	✓	✓
24	Mizoram	-	✓
25	Nagaland	-	✓
26	Odisha	✓	✓
27	Puducherry	✓	✓
28	Punjab	-	✓
29	Rajasthan	✓	✓
30	Sikkim	✓	✓
31	Tamil Nadu	✓	✓
32	Telangana	✓	✓
33	Tripura	✓	✓
34	Uttar Pradesh	✓	✓
35	Uttarakhand	✓	✓
36	West Bengal	✓	✓

\*\*\*\*\*